

From
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SUB: Comments – Reg.
REF: Pre-Consultation on “Allocation of Spectrum in 2G band in 22 Service Areas by auction”

Point 1: The meaning of “by 15th Feb12” is understood as “23:59Hrs IST of 15thFeb12”.

Point 2: Before auctioning the following essential points are to be clarified to general public:

- 1) Is there is any harm to human habitat due to Mobile towers?
- 2) Is there is any harm to human habitat due to multiple antennas on a single mobile tower?
- 3) Is there is any harm to a person if continuously talks on mobile phone?
- 4) Is the low cost mobile phones (which normally uses by a common man in India) are safe, w.r.t health of the user?
- 5) Whether the present enforcement system is sufficient to monitor such safety parameters?
- 6) Is the future e-waste increase due to increase of number of telecom operators?
- 7) Is the Green House Gases increase due to increase of number of telecom operators?
- 8) Is there is no other way to minimize the “multiple infrastructures (active + passive components) ” in present converged telecom sector in India?
- 9) Is the quality of service decrease, if sufficient spectrum resource is not available to the existing customer?
- 10) If a person is having 10 SIMs(for example) , then please clarify, how it is accounted in calculating tele-density w.r.t India?
- 11) If a person is having 10 SIMs(for example), then please clarify, how it is accounted in calculating the market share?
- 12) What is the system presently available at POS (Point of Sale), to verify the originality of the customer documents (photo or address proofs), which normally ensure that the mobile connection will not go in to hands of anti-social elements, while enrolling new customers or issue of new SIM. And how it is enforced in India to protect security of our Nation?

With Regards

Vas.KSS

Date: 15th Feb12